

TWENTY-SEVENTH REPORT

**Shri Aitkar:** I beg to move:

"That this House agrees with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1955."

This Report is in connection with leave which was sought for a Bill to be introduced in this House. In view of the Agarwal Committee's report which is yet to come, the Committee have recommended that leave should not be granted at this time. That is what is stated in this Report. And I recommend that the House do agree with that Report.

**Mr. Chairman:** The question is:

"That this House agrees with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1955".

*The motion was adopted.*

INDIAN ADOPTION OF CHILDREN BILL

**Shrimati Jayashri** (Bombay-Suburban): I beg to move for leave to introduce a Bill to provide an adoption procedure to safeguard the interests of adopted children and the rights of their natural and adoptive parents.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill to provide an adoption procedure to safeguard the interests of adopted children and the rights of their natural and adoptive parents."

*The motion was adopted.*

**Shrimati Jayashri:** I introduce the Bill.

CASTE DISTINCTIONS REMOVAL BILL

**Mr. Chairman:** The House will resume further consideration of the following motion moved by Shri Dabhi on the 15th April, 1955, namely:

Three amendments have been recognition of caste distinction among Hindus be taken into consideration."

Three amendments have been moved to this, two for circulation of the Bill by Shri Keshavaingar and Shri Sadhan Gupta, and the third one for reference of the Bill to a Select Committee by Shri S. C. Samanta.

Out of the total time of 3 hours allotted for discussion of this Bill, 2 hours and 29 minutes were taken up on the 15th April 1955, and the balance of the time left for its further discussion today is 31 minutes. I understand that the hon. Minister wants that time. So, he will reply now.

**The Deputy Minister of Home Affairs (Shri Datar):** This is an interesting piece of legislation. When it was taken up for consideration on the last occasion, opinions were expressed which were entirely either in favour of it or against it.

Though it is possible to appreciate the motives underlying this Bill, yet it would be found that there are certain difficulties which have to be taken into account. And these difficulties are so far as the Constitution is concerned, so far as the practicability of this Bill is concerned, so far as the backwardness of the people is concerned, and so far as the long-cherished notions of the people are concerned. It is on account of these three considerations that I have to oppose the circulation of this Bill or the submission of this Bill to a Select Committee. Moreover, as I shall endeavour to point out, it is very difficult to accept for immediate implementation the provisions of this Bill which are of an extremely wide nature, and which in certain respects are also vague.